

(2020) 09 SEBI CK 0010

In the Securities Appellate Tribunal Mumbai

Case No : Appeal Lodging No. 301 Of 2020

Rajeev Vasant Sheth & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 28-09-2020

Acts Referred:

Citation : (2020) 09 SEBI CK 0010

Hon'ble Judges : Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Division Bench

Advocate : Somasekhar Sundaresan, Ankit Lohia, Ryna Karani, Rafique A. Dada, Anubhav Ghosh, Ravishekhar Pandey

Judgement

1. Heard. Order reserved. Liberty to file written submissions, if any.
2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.